

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/2009

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 22.8.2012

In the matter of

Approval of final tariff for Rihand Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2009 to 31.3.2014--Corrigendum to order dated 2.8.2012.

And

In the matter of

NTPC Ltd, New Delhi

.....Petitioner

Vs

- (1) Uttar Pradesh Power Corporation Ltd, Lucknow
- (2) Jaipur Vidyut Vitaran Ltd, Jaipur
- (3) Ajmer Vidyut Vitaran Ltd, Ajmer
- (4) Jodhpur Vidyut Vitaran Ltd, Jodhpur
- (5) Delhi Transco Ltd, New Delhi
- (6) North Delhi Power Ltd, Delhi
- (7) BSES-Rajdhani Power Ltd, New Delhi
- (8) BSES Yamuna Power Ltd, Delhi
- (9) Haryana Power Purchase Ltd, Panchkula
- (10) Punjab State Electricity Board, Patiala
- (11) Himachal Pradesh State Electricity Board, Shimla
- (12) Power Development Department, Govt. of J&K, Srinagar
- (13) Power Department, Union Territory of Chandigarh, Chandigarh
- (14) Uttarakhand Power Corporation Ltd, Dehradun

.....Respondents

ORDER

This petition was filed by the petitioner, NTPC, for approval of tariff for Rihand Super Thermal Power Station, Stage-II (1000 MW) (hereinafter referred to as “the generating station”) for the period 2009-14 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 Tariff

Regulations”). The Commission by its order dated 2.8.2012 had determined the tariff of the generating station for the period 2009-14.

2. It has come to notice that the calculations pertaining to Energy Charge Rate (ECR) and the affidavit dated 31.3.2010 towards reimbursement of publication fee by the petitioner has inadvertently been omitted in the said order and the same is incorporated by this order.

3. After paragraph 71, the following shall be added:

"The petitioner has claimed an Energy Charge Rate (ECR) of 130.98 paisa/kwh. Based on the weighted average price, GCV of fuel procured and burnt for the preceding three months of January, 2009 to March, 2009 and the operational norms, the ECR works out as 130.976 paise/kWh as given below:

Description	Unit	2009-14
Capacity	MW	2X500
Gross Station Heat Rate	Kcal/kWh	2425
Aux. Energy Consumption	%	6.50
Weighted average GCV of oil	Kcal/lit	9650
Weighted average GCV of coal	Kcal/kg	3689.67
Weighted average price of oil	Rs/Kl	21908.49
Weighted average price of coal	Rs/MT	1870.73
Rate of energy charge ex-bus	Paise/kWh	130.976

4. In paragraph 79, the sentence, "*the amount incurred towards publication of notices amounting to `645790/- filed vide affidavit dated 31.3.2010 shall be directly recovered by the petitioner on pro rata basis*", shall be added.

5. Except the above, all other terms contained in the order dated 2.8.2012 shall remain unchanged.

Sd/-
[M. DEENA DAYALAN]
MEMBER

Sd/-
[V.S. VERMA]
MEMBER

Sd/-
[S. JAYARAMAN]
MEMBER

Sd/-
[DR. PRAMOD DEO]
CHAIRPERSON